

Response of SEIAA, U.P. in Appeal No. 23 of 2021: Pramod Vs State of Uttar Pradesh & Ors.

1. It is submitted that the present Appeal has been filed by the appellant, Pramod before this Hon'ble Tribunal against the grant of EC stating that the grant of EC dated: 17.09.2021 by SEIAA,U.P. is illegal and has also Prayed before this Hon'ble Tribunal that "Set-aside the impugned Environmental Clearance dt.17.09.2021 issued to Respondent No.10 permitting river bed sand mining at Village Nuniyari Aehatmal, Tehsil Behat, District Saharanpur, Uttar Pradesh;
2. It is submitted that online Application dated 18.9.2020 was made by the project proponent, Shri. Dhampal Singh & Shri. Rajeev Bhatia M/s. Shanti Enterprises Village- Bansal Vihar, Tehsil- Chhutmalpur, District- Saharanpur for issuance of Terms of Reference for the proposed project of Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.
3. Chronologically, the case was considered in 495th SEAC Meeting Dated 30-09-2020 wherein, a presentation was made by the project proponent. The committee also discussed the matter along with the cluster certificate issued by Mining Officer, Saharanpur vide letter no. 4887/khanij/2020 dated 16/9/2020 and recommended to issue the terms of reference (TOR) for the preparation of EIA regarding the project. Concerned copy of minutes, dated: 30.09.2020 is being filed herewith and marked as **Annexure no.01.**
4. Subsequently, the case was considered in 415th SEIAA Meeting 13.10.2020 wherein, SEIAA agreed with the recommendation of the SEAC to issue the additional ToR's to the title proposal for conducting EIA studies. Concerned copy of minutes, dated: 13.10.2020 is being filed herewith and marked as **Annexure no.02.**
5. Further, SEIAA, vide letter no. 497/Parya/SEAC/5850/2020 dated: 04.11.2020 issued Terms of Reference for the proposed project. Concerned copy of ToR's, dated: 04.11.2020 is being filed herewith and marked as **Annexure no.03.**
6. In the light of the issued ToR's Public Hearing was organized on 10.03.2021 after which the project proponent submitted an online Application dated 02.04.2021 for issuance of Environmental Clearance for the proposed project.
7. Chronologically, the case was considered in 547th SEAC Meeting Dated 09.7.2021 wherein, A presentation was made by the project proponent

along with their consultant M/s Greenc India Consulting Pvt. Ltd. The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions. Concerned copy of minutes, dated: 09/07/2021 is being filed herewith and marked as **Annexure no.04**.

8. Subsequently, the case was considered in 482th SEIAA Meeting 12.08.2021 wherein, SEIAA agreed with the recommendation of the SEAC meeting dated 09.07.2021 to grant EC along with all the general and specific conditions to the title proposal, It become necessary to mention here that SEIAA also stipulated the following specific conditions:

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1. *DSR lacks in replenishment study thus SEIAA decided to grant EC for a period of one year only. Project proponent should submit replenishment study, duly approved by the competent authority, for extension of EC beyond one year.*
2. *Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.*
3. *A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.*
4. *The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.*
5. *Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.*
6. *If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.*

Concerned copy of minutes, dated: 12.08.2021 is being filed herewith and marked as **Annexure no.05**.

9. Further, SEIAA, vide letter no. 193/Parya/SEIAA/6266-5850/2021 dated: 17.09.2021 issued Environment Clearance for the proposed project. Concerned copy of Environment Clearance letter, dated: 17.09.2021 is being filed herewith and marked as **Annexure no.06**.

Further, any order/ Judgment passed by the Hon'ble Court shall be complied accordingly.

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Minutes of 495th SEAC Meeting Dated 30/09/2020

And period of validity.	Certificate No. NABET/EIA/1619/IA 0019 and Extension valid up to December 1,2020
33. Any litigation pending against the project or land in any court	NO
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1737/डीएलआरसी - क्लस्टर प्रमाण पत्र / 2020 dated. 12/09/2020
35. Details of Lease Area in approved DSR	Page No. 4, Sr. No. 1
36. Proposed CER cost	920553 (2% of the total Project cost)
37. Proposed EMP cost/ Total Project cost	Rs. 46027625
38. Length and breadth of Haul Road	600 m length and 6 m width
39. No. of Trees to be Planted	60

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-04

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following additional TOR points:

Additional TOR:

- Revised EMP as per MoEF&CC, Govt. of India OM no- F.No.22-65/2017-IA.III dated 30-09-2020 should be submitted at the time of EIA.

5. Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 38, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises, File No. 5850/Proposal No. SIA/UP/MIN/56780/2020

A presentation was made by the project proponent along with their consultant M/s Greencindia consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.
- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/56780/2020
2. File No. allotted by SEIAA, UP	5850
3. Name of Proponent	DHAN PAL SINGH AND RAJEEV BHATIA M/S SHANTI ENTERPRISES
4. Full correspondence address of proponent and mobile no.	Bansal Vihar, Chhutmalpur, Saharanpur (U.P.)
5. Name of Project	NUNIYARI AEHATMAL (AREA: 24.29 ha) SAND/MORRUM MINE ON YAMUNA RIVER
6. Project location (Plot/Khasra/Gata No.)	LEASE AREA- 60.02 Acres / 24.29 Ha, GATA NO: 1/1/1, LAAT NO. 38

	PROPOSED PRODUCTION- 4,37,247 m ³ /Year VILLAGE- NUNYARI AEHATMAL, TEHSIL- BEHAT; DISTRICT- SAHARANPUR, STATE- UTTAR PRADESH		
7. Name of Village	NUNYARI AEHATMAL		
8. Tehsil	BEHAT		
9. District	SAHARANPUR		
10. Name of Minor Mineral	River Bed Sand/ Morrum		
11. Sanctioned Lease Area (in Ha.)	24.29 Hectares		
12. Mineable Area (in Ha.)	19.2317 Hectares (as per approved mine plan)		
13. Max. & Min mrl within lease area	287 mrl - 281 mrl		
14. Co- ordinate of the lease	Gata No.	Latitude	Longitude
	GATA NO: 1/1/1, LAAT NO. 38	A - 30°11'00.90"	77°29'25.83"
		B - 30°11'12.98"	77°29'12.21"
		C - 30°11'24.95"	77°29'26.28"
		D - 30°11'21.79"	77°29'29.68"
		E - 30°11'20.39"	77°29'33.03"
		F - 30°11'18.64"	77°29'33.83"
		G - 30°11'17.01"	77°29'34.70"
		H - 30°11'14.93"	77°29'32.91"
		I - 30°11'09.54"	77°29'31.35"
J - 30°11'03.46"		77°29'29.55"	
15. Total Geological Reserves	8,70,624 m ³		
16. Total Proposed Production	21,86,235 cum		
17. Proposed Production	4,37,247 cum per annum		
18. Sanctioned Period of Mine lease	5 Years		
19. Production of mine/day	1748.988 cum/Day		
20. Method of Mining	Opencast Semi-mechanized mining		
21. No. of working days	240 days		
22. Working hours/day	8 Hours		
23. No. Of workers	78		
24. Type of Land	NON- AGRICULTURAL GOVERNMENT LAND		
25. Ultimate Depth of Mining	2.5 m		
26. Nearest metalled road from site	1400 m		
27. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.78	
	Suppression of dust	5.914	
	Plantation	9.088	
	Others (if any)	0.00	
	Total	15.782	
28. Name of QCI Accredited Consultant with QCI No	GreencIndia Consulting Pvt. Ltd. NABET/EIA/1922/RA		
29. and period of validity.	0159.		
30. Any litigation pending against the project or land in any court	No		
31. Details of 500 m Cluster Map & certificate verified by Mining Officer	Vide Letter No. 4887/khanij/2020 dated 16.09.2020		
32. Proposed CER Cost	Rs. 3,09,736/-		
33. Proposed EMP Cost	Rs. 14,50,080/-		
34. Length and breadth of Haul Road	Length 1400 m, Width 6.0 m		
35. No of Trees to be Planted	568		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

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Minutes of 495th SEAC Meeting Dated 30/09/2017

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-05

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following additional TOR points:

Additional TOR:

1. Name of lease and lease owner is not mentioned in cadastral map.
 2. Pillar coordinates should be mentioned in form-1, PFR and surface plan.
 3. Recalculate the area and volume on the basis of google map
 4. Revised form-2 in terms of baseline monitoring period.
6. Stone Crusher Unit at Khasra No.- 70/3/1, 70/3/1, 70/2, 68/2, 68/3/2, 68/1, Village- Dhaba, Raipur, Tehsil- Behat, District-Saharanpur, U.P., M/s Salamti Stone Crusher File No. 5836

RESOLUTION AGAINST AGENDA NO-06

SEAC went through the file and documents and observed that the information/documents required as per Hon'ble NGT order dated 19/07/2017 is not provided by the project proponent/consultant. Hence, the committee directed to defer the matter due to following incomplete information.

1. Raw material storage license documents from DM .
2. Water consumption (Revised Amount) on the basis of nozzle used in conveyor belt and for anti-smog gun.
3. Provision of Anti-smog gun to mitigate air pollution.
4. Site photographs of rain water harvesting ponds with date, geo-coordinates and land ownership paper (Khasra/khatoni).

The committee discussed and deliberated the matter and decided that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of reply.

7. Stone Crusher Project at Khasra No.-440, 441, 442 & 455, Village- Aslampur Bartha, Paragana-Faizabad, Tehsil-Behat, Saharanpur. M/s Jai Sai Ram Enterprises, File No. 5837

RESOLUTION AGAINST AGENDA NO-07

SEAC went through the file and documents and observed that the information/documents required as per Hon'ble NGT order dated 19/07/2017 is not provided by the project proponent/consultant. Hence, the committee directed to defer the matter due to following incomplete information.

1. Raw material storage license documents from DM .
2. Water consumption (Revised Amount) on the basis of nozzle used in conveyor belt and for anti-smog gun.
3. Provision of Anti-smog gun to mitigate air pollution.
4. Site photographs of rain water harvesting ponds with date, geo-coordinates and land ownership paper (Khasra/khatoni).

कार्यालय जिलाधिकारी, सहारनपुर।
(खनन अनुभाग)

पत्रांक: 4887/खनिज / 2020

दिनांक: 16 सितम्बर, 2020

कलस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि मैसर्स शान्ती इन्टर प्राईजेज पता बंसल विहार छुटमलपुर सहारनपुर पार्टनर श्री धनपाल सिंह पुत्र श्री करण सिंह निवासी ग्राम अपलाना थाना सरसावा जनपद सहारनपुर एवं श्री राजीव भाटिया पुत्र श्री आनन्द प्रकाश भाटिया निवासी रामचन्द्रपुरी जी०डी०रोड रामतीर्थ मार्ग के पास सहारनपुर को कार्यालय के पत्र संख्या 4089/खनन/2020-21, दिनांक-05.06.2020 के माध्यम से गाटा संख्या-1/1/1 लॉट संख्या-38 ग्राम-नुनियारी, तहसील-वेहट जनपद-सहारनपुर हेतु कुल रकबा 24.29 हे० खनन क्षेत्र के सम्बन्ध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए०न०-186/2016 सतेन्द्र पाण्डे वनाम पर्यावरण वन, एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण, वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० न० L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत् है:-

अ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में, वर्तमान में, कोई खनन पट्टा स्वीकृत/संचालित नहीं है। सम्बन्धित प्रकण 0 से 05 हेक्टेयर तक है। अतः श्रेणी B-2 से आच्छादित होता है। (लागू नहीं) अथवा

ब) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में, वर्तमान में, कोई खनन पट्टा स्वीकृत/संचालित नहीं है। सम्बन्धित प्रकरण 05 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी०-1 से आच्छादित होता है।

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है:-

- 1) गाटा सं०-.....ग्राम.....खनन क्षेत्र..... हे०
- 2) गाटा सं०-.....ग्राम.....खनन क्षेत्र..... हे०

उक्त सभी खनन क्षेत्रों का कुल योग..... हे० (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का कलस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है:-

- 1) गाटा सं०-.....ग्राम.....खनन क्षेत्र..... हे०
- 2) गाटा सं०-.....ग्राम.....खनन क्षेत्र..... हे०

उक्त सभी खनन क्षेत्रों का कुल योग..... हे० (05 हे० से अधिक) है। अतः परियोजना श्रेणी बी-1 का कलस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

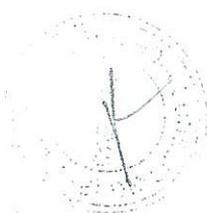
ध) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है:-

- 1) गाटा सं०-.....ग्राम.....खनन क्षेत्र..... हे०
- 2) गाटा सं०-.....ग्राम.....खनन क्षेत्र..... हे०

सम्बन्धित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०आई० आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेन्स के गाटा/खण्ड संख्या में सम्मिलित कर लिया गया है।

सहायक जिलाधिकारी



16/9/20
खान अधिकारी
सहारनपुर।

Minutes of the 415th Meeting of the SEIAA, UP held on 13/10/2020

- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

4. Sand Mining at Gata No.-99mi,101mi, 102mi & 103, Khanda No.-02, Village-Bijhalpur, Tehsil-Ajital, Auraiya, U.P., Shri Dheeraj Panday Area-11.9595 Ha File No. 5849/Proposal No. SIA/UP/MIN/56592/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional TOR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

5. Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 38, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises, File No. 5850/Proposal No. SIA/UP/MIN/56780/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional TOR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/

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amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.

- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
6. Stone Crusher Unit at Khasra No.- 70/3/1, 70/3/1, 70/2, 68/2, 68/3/2, 68/1, Village-Dhaba, Raipur, Tehsil- Behat, District-Saharanpur, U.P., M/s Salamti Stone Crusher File No. 5836
SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of required information.
7. Stone Crusher Project at Khasra No.-440, 441, 442 & 455, Village- Aslampur Bartha, Paragana-Faizabad, Tehsil-Behat, Saharanpur. M/s Jai Sai Ram Enterprises, File No. 5837
SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of required information.
8. Stone Crusher at Khasra No.-54 & 254, Village- Bartha Korsi, Paragana-Faizabad, Tehsil-Behat, District- Saharanpur, U.P., M/s Sanjay Construction File No. 5838
SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of required information.
9. Stone Crusher at Khasra No.-57/1 & 51/2, Village-Said Mohammadpur, Paragana-Faizabad, Tehsil-Behat, District- Saharanpur, U.P., M/s Neelkanth Stone Products File No. 5839
SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of required information.
10. Stone Crusher at Khasra No.-194/1 & 195, Vill.- Aslampur Bartha, Faizabad, Tehsil-Behat, Saharanpur., Shri Soraj Singh., M/s Royal Industries, Area- 2.98 ha File No. 5852
SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of required information.
11. Stone (Khanda, Gitti & Boulder) Mine at Gata No.-1293, Khand No.- 02, at Village-Karari, Tehsil- Sadar, Jhansi, U.P., Shri Anirudha Singh, Leased Area -2.03 ha File No. 5826/Proposal No. SIA/UP/MIN/172795/2020
SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority



mash boardwal *RPS Singh*

To,
M/s Shanti Enterprises,
Owner,
Gata No. 1/1/1, Laat no.3,
Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P.

Ref. No. 494 /Parya/SEAC/5850/2020

Date: 04/11 October, 2020

Sub: Terms of Reference for Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.

Dear Sir,

Please refer to your application/letter dated 18-09-2020 & 24-09-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 30-09-2020 and SEIAA in its meeting dated 13/10/2020.

A presentation was made by the project proponent along with their consultant M/s Greencindia consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/56780/2020		
2. File No. allotted by SEIAA, UP	5850		
3. Name of Proponent	DHAN PAL SINGH AND RAJEEV BHATIA M/S SHANTI ENTERPRISES		
4. Full correspondence address of proponent and mobile no.	Bansal Vihar, Chhutmalpur, Saharanpur (U.P.)		
5. Name of Project	NUNIYARI AEHATMAL (AREA: 24.29 ha) SAND/MORRUM MINE ON YAMUNA RIVER		
6. Project location (Plot/Khasra/Gata No.)	LEASE AREA- 60.02 Acres / 24.29 Ha, GATA NO: 1/1/1, LAAT NO. 38 PROPOSED PRODUCTION- 4,37,247 m ³ /Year VILLAGE- NUNIYARI AEHATMAL, TEHSIL- BEHAT; DISTRICT- SAHARANPUR, STATE- UTTAR PRADESH		
7. Name of Village	NUNIYARI AEHATMAL		
8. Tehsil	BEHAT		
9. District	SAHARANPUR		
10. Name of Minor Mineral	River Bed Sand/ Morrum		
11. Sanctioned Lease Area (in Ha.)	24.29 Hectares		
12. Mineable Area (in Ha.)	19.2317 Hectares (as per approved mine plan)		
13. Max. & Min mrl within lease area	287 mrl – 281 mrl		
14. Co-ordinate of the lease	Gata No.	Latitude	Longitude
	GATA NO: 1/1/1, LAAT NO. 38	A - 30°11'00.90"	77°29'25.83"
		B - 30°11'12.98"	77°29'12.21"
		C - 30°11'24.95"	77°29'26.28"
		D - 30°11'21.79"	77°29'29.68"
		E - 30°11'20.39"	77°29'33.03"
		F - 30°11'18.64"	77°29'33.83"
		G - 30°11'17.01"	77°29'34.70"
		H - 30°11'14.93"	77°29'32.91"
		I - 30°11'09.54"	77°29'31.35"
		J - 30°11'03.46"	77°29'29.55"
15. Total Geological Reserves	8,70,624 m ³		
16. Total Proposed Production	21,86,235 cum		
17. Proposed Production	4,37,247cum per annum		

TOR for Sand Mining from Yamuna River bed at Gata No.-1/1/1, laot No.- 03, Village-Nuniyari Aehatma, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.

18. Sanctioned Period of Mine lease	5 Years	
19. Production of mine/day	1748.988 cum/Day	
20. Method of Mining	Opencast Semi-mechanized mining	
21. No. of working days	240 days	
22. Working hours/day	8 Hours	
23. No. Of workers	78	
24. Type of Land	NON- AGRICULTURAL GOVERNMENT LAND	
25. Ultimate Depth of Mining	2.5 m	
26. Nearest metalled road from site	1400 m	
27. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.78
	Suppression of dust	5.914
	Plantation	9.088
	Others (if any)	0.00
	Total	15.782
28. Name of QCI Accredited Consultant with QCI No	GreenclIndia Consulting Pvt. Ltd. NABET/EIA/1922/RA	
29. and period of validity.	0159.	
30. Any litigation pending against the project or land in any court	No	
31. Details of 500 m Cluster Map & certificate verified by Mining Officer	Vide Letter No. 4887/khanij/2020 dated 16.09.2020	
32. Proposed CER Cost	Rs. 3,09,736/-	
33. Proposed EMP Cost	Rs. 14,50,080/-	
34. Length and breadth of Haul Road	Length 1400 m, Width 6.0 m	
35. No of Trees to be Planted	568	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
2. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
5. The lease area its address and production per annum should match with as mentioned in DSR and Loi. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Loi.
6. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
7. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
8. Name of lease and lease owner is not mentioned in cadastral map.
9. Pillar coordinates should be mentioned in form-1, PFR and surface plan.
10. Recalculate the area and volume on the basis of google map
11. Revised form-2 in terms of baseline monitoring period.
12. Baseline data of post monsoon period October to December, 2020 should be carried out and submitted.

TOR for Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.-03, Village-Nuniyari Aehatma, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.

13. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
14. A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
15. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
16. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
17. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
18. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
19. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
20. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
21. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
22. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
23. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
24. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
25. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
26. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
27. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
28. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
29. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/

TOR for Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 03, Village-Nuniyari Anhatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.

- Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
30. A detailed biological study of the study area (core zone and buffer zone (10 km radius of the periphery of the mine lease)) shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
 31. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
 32. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 33. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 34. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 35. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 36. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 37. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 38. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 39. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 40. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground

TOR for Sand Mining from Yamuna River bed at Gata No.-1/1/1, Lat No.-03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.

- water and for pumping of ground water should also be obtained and copy furnished.
41. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 42. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 43. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
 44. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 45. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 46. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
 47. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 48. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 49. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 50. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 51. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 52. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 53. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 54. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
 55. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 56. Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e) Where the documents provided are in a language other than English, an English translation should be provided.

TOR for Sand Mining from Yamuna River bed at Gata No.-1/1/1, Laat No.- 03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.

- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

Any appeal against this TOR shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shrutika Shukla)
Deputy Director

Directorate of Environment, U.P.

No...../Parya/SEAC/S850/2020

Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Saharanpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


(Shrutika Shukla)
Deputy Director
Directorate of Environment, U.P.

Minutes of 547th SEAC Meeting Dated 03/07/2021

1. In case the blasting in mining operation is proposed, the project proponent need to assess its impact on displacement of human beings/wild animals/birds/other species and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described.
2. Quarry plan approved by the Dept. of Mines and Geology, Uttar Pradesh shall be strictly implemented and shall not be operated beyond the validity period.
3. The project proponent shall submit a final quarry closure plan/Exit protocol for rehabilitation of quarried out land to match its surrounding land use 3years prior to closure of the quarry to SEIAA, UP and dept. of Mines and Geology. UP for approval. The project proponent shall ensure the implementation of the approved plan under supervision of the Dept. of Mines and Geology.
4. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the quarry area. The surface runoff rain water harvesting and other water conservation measures of long term basis are to be taken in consultation with central/State Ground water Board. The water so collected should be utilized for watering the haulage area, roads and green belt development etc.
5. The project proponent shall take all suitable measures to prevent pollution of ground water and nearby water bodies in consultation with State Pollution Control Board and consent to operate, if applicable should be obtained from the State Pollution Control Board prior to start of production from Quarry.
6. Link road from quarry site to main road shall be constructed as all weather road with black topping and maintained by project proponent.
7. Vehicular emission should be kept under control and regularly monitored. The suitable measures shall be taken for proper maintenance of vehicles used in quarry operation and in transportation.
8. Explore the possibilities of rain water harvesting.

4. Sand/Bajri/Boulder mining from Yamuna River bed at Gata No.-1/1/1, Laat No.-03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur., Shri Dhanpal Singh & Shri Rajeev Bhatia, M/s Shanti Enterprises., Area-24.29 Ha. File No. 6266/5850/Proposal No. SIA/UP/MIN/62194/2020

A presentation was made by the project proponent along with their consultant M/s GreencIndia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand /Bajri/Boulder mining from Yamuna River bed at Gata No.-1/1/1, Laat No.-03, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P. M/s Shanti Enterprises., Area-24.29 Ha.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 497/Parya/SEAC/5850/2020, dated 04/11/2020.
3. The public hearing was organized on 10/03/2021. Final EIA report submitted by the project proponent on 02/04/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/62194/2020
2. File No. allotted by SEIAA, UP	6266/5850
3. Name of Proponent	DHAN PAL SINGH AND RAJEEV BHATIA M/S SHANTI ENTERPRISES
4. Full correspondence address of proponent and mobile no.	Bansal Vihar, Chhutmalpur, Saharanpur (U.P.)

5. Name of Project	NUNIYARI AEHATMAL (AREA: 24.29 ha) SAND/BAJRI/BOULDER MINE ON YAMUNA RIVER		
6. Project location (Plot/Khasra/Gata No.)	LEASE AREA- 60.02 Acres / 24.29 Ha, GATA NO: 1/1/1, LAAT NO. 38 PROPOSED PRODUCTION- 4,37,247 m ³ /Year VILLAGE- NUNIYARI AEHATMAL, TEHSIL- BEHAT; DISTRICT- SAHARANPUR, STATE- UTTAR PRADESH		
7. Name of Village	NUNIYARI AEHATMAL		
8. Tehsil	BEHAT		
9. District	SAHARANPUR		
10. Name of Minor Mineral	River Bed Sand/Bajri/Boulder		
11. Sanctioned Lease Area (in Ha.)	24.29 Hectares		
12. Mineable Area (in Ha.)	19.2317 Hectares (as per approved mine plan)		
13. Max. & Min mrl within lease area	287 mrl – 281 mrl		
14. Co- ordinate of the lease	Gata No.	Latitude	Longitude
	GATA NO: 1/1/1, LAAT NO. 38	A - 30°11'00.90"	77°29'25.83"
		B - 30°11'12.98"	77°29'12.21"
		C - 30°11'24.95"	77°29'26.28"
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		F - 30°11'18.64"	77°29'33.83"
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		H - 30°11'14.93"	77°29'32.91"
I - 30°11'09.54"		77°29'31.35"	
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15. Total Geological Reserves	8,70,624 m ³		
16. Total Proposed Production (for 5 years)	21,86,235 cum		
17. Proposed Production	4,37,247 cum per annum		
18. Sanctioned Period of Mine lease	5 Years		
19. Production of mine/day	1748.988 cum/Day		
20. Method of Mining	Opencast Semi-mechanized mining		
21. No. of working days	250 days		
22. Working hours/day	8 Hours		
23. No. Of workers	78		
24. Type of Land	NON- AGRICULTURAL GOVERNMENT LAND		
25. Ultimate Depth of Mining	3 m		
26. Nearest metalled road from site	1400 m		
27. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.78	
	Suppression of dust	5.914	
	Plantation	9.088	
	Others (if any)	0.00	
Total	15.782		
28. Name of QCI Accredited Consultant with QCI No and period of validity.	GreeneIndia Consulting Pvt. Ltd. NABET/EIA/1922/RA 0159. Valid till 27/10/2022		
29. Any litigation pending against the project or land in any court	No		
30. Details of 500 m Cluster Map & certificate verified by Mining Officer	Vide Letter No. 4887/khanij/2020 dated 16.09.2020		
31. Proposed CER Cost	Rs. 3,09,736/-		
32. Proposed EMP Cost	Rs. 14,50,080/-		
33. Length and breadth of Haul Road	Length 1400 m, Width 6.0 m		
34. No of Trees to be Planted	568		

Minutes of 547th SEAC Meeting Dated 08/07/2021

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-04

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes regarding mining project. The committee also stipulated following additional conditions:

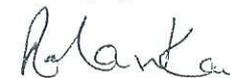
1. The project proponent has presented base line data for water quality, air quality and Noise quality. Whether these data have been taken from literature or are proposed project location specific. If these data are location specific and tests have been conducted by project proponent, then all the test reports should be attached with the EIA report, otherwise reference need to be given at appropriate place in the report.
 2. The project proponent shall provide proper water supply facility for drinking purpose with adequate quantity and of prescribed quality for mining workers and also for dust suppression at mining area, roads and plantation areas etc based on ground water as source created at suitable location nearby the project site but not in the flood plain of the river.
 3. Temporary shelter shall be provided with toilet facility separate for male and female and other basic amenities and all necessary measures shall be taken to prevent combat defecation in and along river to prevent river pollution.
 4. Detailed plantation plan with identification of green belt, type and number of plants/trees and their location in consultation with forest department and Gram Panchayat shall be formulated and implemented.
 5. Link road from mining site to main road shall be constructed and properly maintained for smooth movement of transport vehicles and to prevent air pollution.
 6. Quality Monitoring protocol for water pollution, air pollution and noise pollution shall be formulated and implemented.
5. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 1782 & 1783, Khand No.- 01, Village- Mohan, Tehsil- Orai, Jalaun., Shri Priyesh Gangele, M/s Kamtanath Enterprises Pvt. Ltd. Area:14.574 ha. File No. 6268/5923/Proposal No. SIA/UP/MIN/62230/2020

RESOLUTION AGAINST AGENDA NO-05

The project proponent vide letter dated 09/07/2021 requested to defer the matter in next SEAC meeting. The SEAC discussed the letter and directed to defer the matter as per request made by the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online request on prescribed online portal.

Annexure-2General and Specific Conditions for Gitti, Patthar & Boulder Mining Projects:-A. General Conditions:

1. ✓ This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. ✓ Forest clearance shall be taken by the proponent as necessary under law.
3. ✓ Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. ✓ No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. ✓ Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. ✓ Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. ✓ Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. ✓ Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. ✓ Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. ✓ Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. ✓ Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. ✓ Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. ✓ Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. ✓ The transportation of the materials shall be limited to day hours time only.
15. ✓ Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.






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16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

B. Specific Conditions:

1. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
2. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
3. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
4. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
5. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
6. Explosive cannot be stored on the site.
7. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.

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8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
13. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
19. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
20. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
21. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
22. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
23. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.






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24. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
25. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
26. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
27. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
28. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
29. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
30. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
31. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
32. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
33. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
34. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
35. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of






- Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
36. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 37. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
 38. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 39. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 40. Project Proponent shall explore the possibility of using solar energy where ever possible.
 41. Commitment towards CER has to be followed strictly.
 42. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
 43. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
 44. The blasting will be done only after getting the permission from the Mining Department.

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SEIAA also noted that in DSR Khand no. is not mentioned. Hence SEIAA opined that the project proponent shall clarify the same and submit relevant documents from competent authority.

4. Sand/Bajri/Boulder mining from Yamuna River bed at Gata No.-1/1/1, Laat No.-03, Village-Nuniyari Achatmal, Tehsil-Behat, Saharanpur., Shri Dhanpal Singh & Shri Rajeev Bhatia, M/s Shanti Enterprises., Area-24.29 Ha. File No. 6266/5850/Proposal No. SIA/UP/MIN/62194/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC –

1. DSR lacks in replenishment study thus SEIAA decided to grant EC for a period of one year only. Project proponent should submit replenishment study, duly approved by the competent authority, for extension of EC beyond one year.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

5. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 1782 & 1783, Khand No.- 01, Village- Mohan, Tehsil- Orai, Jalaun., Shri Privesh Gangele, M/s Kamtanath Enterprises Pvt. Ltd. Area:14.574 ha. File No. 6268/5923/Proposal No. SIA/UP/MIN/62230/2020

SEIAA agreed with the recommendations of the SEAC to defer the matter as the project proponent did not circulate the documents to the members of SEAC on time. Hence it will be taken after submission of online request on prescribed portal.

6. Sand/ Morrum Mining from Yamuna Riverbed at Khand No.-10/19 to 10/21, Village- Kataieva, Tehsil-Chayal, Kaushambi, Shri Javed Ali, M/s Aman Brick Field, Area: 10.0 ha. File No. 6269/5815/Proposal No. SIA/UP/MIN/62440/2020

SEIAA agreed with the recommendations of the SEAC to defer the matter as the project proponent has requested. Hence it will be taken after submission of online request on prescribed portal.

A

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Shanti Enterprises,
Basant Vihar, Chhutmalpur,
Saharanpur, U.P- 247662

Ref. No.....193...../Parya/SEIAA/6266-5850/2021

Date: 17 September, 2021

Sub: Environmental Clearance is sought for Sand /Bajri/Boulder mining from Yamuna River bed at Gata No.-1/1/1, Laat No.-38, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P. M/s Shanti Enterprises., Area-24.29 Ha.

Reference- MoEFCC Proposal no- SIA/UP/MIN/62194/2021 & SEIAA, U.P File no- 6266-5850

Dear Sir,

This is with reference to your application / letter dated 18-09-2020, 24-09-2020, 02-04-2021, 02-06-2021, 08-07-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 09-07-2021 and SEIAA in meeting held on 12-08-2021.

A presentation was made by the project proponent along with their consultant M/s GreenIndia Consulting Pvt. Ltd. to SEAC on 09-07-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand /Bajri/Boulder mining from Yamuna River bed at Gata No.-1/1/1, Laat No.-38, Village-Nuniyari Aehatmal, Tehsil-Behat, Saharanpur, U.P. M/s Shanti Enterprises., Area-24.29 Ha.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 497/Parya/SEAC/5850/2020, dated 04/11/2020.
3. The public hearing was organized on 10/03/2021. Final EIA report submitted by the project proponent on 02/04/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/62194/2020
2. File No. allotted by SEIAA, UP	6266/5850
3. Name of Proponent	DHAN PAL SINGH AND RAJEEV BHATIA M/S SHANTI ENTERPRISES
4. Full correspondence address of proponent and mobile no.	Bansal Vihar, Chhutmalpur, Saharanpur (U.P.)
5. Name of Project	NUNIYARI AEHATMAL (AREA: 24.29 ha) SAND/BAJRI/BOULDER MINE ON YAMUNA RIVER



6. Project location (Plot/Khasra/Gata No.)	LEASE AREA- 60.02 Acres / 24.29 Ha, GATA NO: 1/1/1, LAAT NO. 38 PROPOSED PRODUCTION- 4,37,247 m ³ /Year VILLAGE- NUNIYARI AEHATMAL, TEHSIL- BEHAT; DISTRICT- SAHARANPUR, STATE- UTTAR PRADESH		
7. Name of Village	NUNIYARI AEHATMAL		
8. Tehsil	BEHAT		
9. District	SAHARANPUR		
10. Name of Minor Mineral	River Bed Sand/Bajri/Boulder		
11. Sanctioned Lease Area (in Ha.)	24.29 Hectares		
12. Mineable Area (in Ha.)	19.2317 Hectares (as per approved mine plan)		
13. Max. & Min mrl within lease area	287 mrl – 281 mrl		
14. Co- ordinate of the lease	Gata No.	Latitude	Longitude
	GATA NO: 1/1/1, LAAT NO. 38	A - 30°11'00.90"	77°29'25.83"
		B - 30°11'12.98"	77°29'12.21"
		C - 30°11'24.95"	77°29'26.28"
		D - 30°11'21.79"	77°29'29.68"
		E - 30°11'20.39"	77°29'33.03"
		F - 30°11'18.64"	77°29'33.83"
		G - 30°11'17.01"	77°29'34.70"
		H - 30°11'14.93"	77°29'32.91"
		I - 30°11'09.54"	77°29'31.35"
J - 30°11'03.46"		77°29'29.55"	
15. Total Geological Reserves	8,70,624 m ³		
16. Total Proposed Production (for 5 years)	21,86,235 cum		
17. Proposed Production	4,37,247 cum per annum		
18. Sanctioned Period of Mine lease	5 Years		
19. Production of mine/day	1748.988 cum/Day		
20. Method of Mining	Opencast Semi-mechanized mining		
21. No. of working days	250 days		
22. Working hours/day	8 Hours		
23. No. Of workers	78		
24. Type of Land	NON- AGRICULTURAL GOVERNMENT LAND		
25. Ultimate Depth of Mining	3 m		
26. Nearest metalled road from site	1400 m		
27. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.78	
	Suppression of dust	5.914	
	Plantation	9.088	
	Others (if any)	0.00	
Total	15.782		
28. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt. Ltd. NABET/EIA/1922/RA 0159. Valid till 27/10/2022		
29. Any litigation pending against	No.		



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the project or land in any court	
30. Details of 500 m Cluster Map & certificate verified by Mining Officer	Vide Letter No. 4887/khanij/2020 dated 16.09.2020
31. Proposed CER Cost	Rs. 3,09,736/-
32. Proposed EMP Cost	Rs. 14,50,080/-
33. Length and breadth of Haul Road	Length 1400 m, Width 6.0 m
34. No of Trees to be Planted	568

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 09-07-2021, the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 12-08-2021 decided to grant the Environmental Clearance to the title project for **collection of 4,37,247 m³/annum for 01 years in proposed lease area of 24.29 ha** subject to effective implementation of the following General and Specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.



10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Integrated Regional Office, MoEF&CC, Gol Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to Integrated Regional Office, MoEF&CC, Gol Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, Gol Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Integrated Regional Office, MoEF&CC, Gol Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



Specific Conditions:

1. DSR lacks in replenishment study thus SEIAA decided to grant EC for a period of one year only. Project proponent should submit replenishment study, duly approved by the competent authority, for extension of EC beyond one year.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. The project proponent has presented base line data for water quality, air quality and Noise quality. Whether these data have been taken from literature or are proposed project location specific. If these data are location specific and tests have been conducted by project proponent, then all the test reports should be attached with the EIA report, otherwise reference need to be given at appropriate place in the report.
8. The project proponent shall provide proper water supply facility for drinking purpose with adequate quantity and of prescribed quality for mining workers and also for dust suppression at mining area, roads and plantation areas etc based on ground water as source created at suitable location nearby the project site but not in the flood plain of the river.
9. Temporary shelter shall be provided with toilet facility separate for male and female and other basic amenities and all necessary measures shall be taken to prevent combat defecation in and along river to prevent river pollution.
10. Detailed plantation plan with identification of green belt, type and number of plants/trees and their location in consultation with forest department and Gram Panchayat shall be formulated and implemented.
11. Link road from mining site to main road shall be constructed and properly maintained for smooth movement of transport vehicles and to prevent air pollution.
12. Quality Monitoring protocol for water pollution, air pollution and noise pollution shall be formulated and implemented.
13. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
14. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
15. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C. issued will stand revoked.

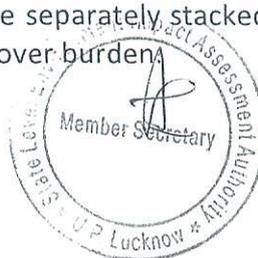


16. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
17. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
18. Explosive cannot be stored on the site.
19. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
20. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
21. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
22. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
23. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
24. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol Lucknow every year.
25. Blast vibrations study shall be conducted and a observation report submitted to the Integrated Regional Office, MoEF&CC, Gol Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
26. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
27. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
28. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
29. Rain water harvesting shall be undertaken to recharge the ground water source.
30. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
31. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
32. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
33. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number



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- of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
34. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
 35. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 36. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI Lucknow and U.P. Pollution Control Board regularly.
 37. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 38. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
 39. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 40. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 41. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
 42. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.



43. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each st shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
44. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
45. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
46. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
47. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
48. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
49. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
50. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
51. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
52. Project Proponent shall explore the possibility of using solar energy where ever possible.
53. Commitment towards CER has to be followed strictly.
54. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
55. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
56. The blasting will be done only after getting the permission from the Mining Department.



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You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No. 193 /Parya/SEIAA/6266-5850/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Saharanpur, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.



(Ajay Kumar Sharma)
Member Secretary, SEIAA